

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Original Application No. 120/2026/EZ

IN THE MATTER OF: -

Dillip Kumar Samantaray-----Appellant

Versus

Ranjan Kumar Samal & Ors. -----Respondents

Affidavit on Behalf of the Opposite Party/Respondent No. 09 State
Environment Impact Assessment Authority (SEIAA), Odisha

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Place: Bhubaneswar
Date: 13/07/2026

Shri Apurba Ghosh
Advocate for Respondent No.09
(SEIAA), Odisha
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1. Dr. Pradeept Kumar Nayak, son of late Bhimasen Nayak aged 43 years, at present working as Environmental Scientist, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.
2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.09 before this Hon'ble National Green Tribunal.
3. That, I have gone through the original application and Hon'ble Court order dated. 12.05.2025 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

That, in reply to the averments made in the Para-01 to Para-03 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.



Pradeept Kumar Nayak
Environmental Scientist
SEIAA, Odisha

13 JUL 2026

5. That, in reply to the averments made in the Para-04 to Para-16 on the original application, the deponent humbly submits that this is matter with allegation made by the petitioner on illegal mining of sand from Tentel and Pandapal area of Badasahi Tahasil in Mayaurbahnj District, Odisha by respondent no. 01 (i.e. Ranajan Kumar Samal). As per EIA Notification 2006 and subsequent amendments therein, environmental clearance (EC) is mandatory for the mining of all major and minor minerals like morrum and earth material, sand, stone, decorative stone, etc. After perusal of all connected office record, it is submitted that neither any proposal has been received at SEIAA, Odisha nor issued any environmental clearance (EC) in favour of Sri Ranjan Kumar Samal for extraction of river sand from Tentel and Pandapal area of Badasahi Tahasil in Mayaurbahnj District, Odisha District in state-Odisha.
6. That, in reply to the averments made in the Para-15 to Para-16 of the original application, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
7. That the deponent reserves the right to file further affidavit as and when necessary.
8. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.



Identified by

Advocate

SWORN BEFORE ME

Pradeept Kumar Nayak

Deponent
Environmental Scientist
SEIAA, Odisha

DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015

NOTARISED**VERIFICATION**

Verified at Bhubaneswar on this day of 13.07.2016 that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

Place: Bhubaneswar

Date:

Pradeep Kumar Nayak
Deponent
Environmental Scientist
SEIAA, Odisha

[Signature]
13.07.2016
DUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015

